

ITEM NO.51

COURT NO.4

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 7636-7637/2022

ST. STEPHENS COLLEGE

Appellant(s)

VERSUS

UNIVERSITY OF DELHI & ANR. ETC.

Respondent(s)

(IA No. 125597/2023 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 18-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Appellant(s)

Mr. Kapil Sibbal, Sr. Adv.  
Mr. A. Maryarputhham, Sr. Adv.  
Mr. Romy Chacko, AOR  
Mr. Prashant Kumar, Adv.  
Mr. Robin V. S., Adv.  
Mr. Sachin Singh Dalal, Adv.

For Respondent(s)

Mr. Akash Vajpai, Adv.  
Mr. Vishnu Kant, AOR  
Mr. Amit Agarwal, Adv.  
Mr. Saurabh Kumar, Adv.  
Mr. Rahul Meena, Adv.  
Ms. Tanya Swarup, Adv.  
  
Mr. Vikramjit Banerjee, Sr. Adv.  
Mr. Mohinder Jit Singh, AOR  
Mr. Hardik Rupal, Adv.  
Ms. Akansha, Adv.  
Mr. Prashant Rawat, Adv.  
Mr. Tathagat Sharma, Adv.  
Mr. Aakash Pathak, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

IA 125597/2023, in Civil Appeal No(s). 7636-7637/2022

1. It is submitted on behalf of the applicants that due to pendency of C.A. Nos. 7636-7637 of 2022 before this Court, the High Court has deferred the hearing of Writ Petition (C) No. 5426 of 2023.
2. It is submitted that the issue pending before this Court is only with regard to the seats to be filled from the general category and not from the minority category.
3. A clarification is, therefore, sought that the High Court can proceed with the hearing of the matter with regard to the admission from the minority category.
4. Mr. Vikramjit Banerjee, learned Additional Solicitor General appearing on behalf of the respondent(s) submits that though in the present appeal(s), there are certain issues pending with regard to the admission from minority category also, there should be no impediment for the High Court to proceed further with the hearing of the petition pending before it.
5. In that view of the matter, we clarify that the High Court would be at liberty to proceed further with the hearing of the writ petition pertaining to the admission from minority category.
6. Needless to state that since the matter pertains to

admission for the present academic year, the High Court would consider the same with requisite urgency.

7. Needless to further state that we have not touched upon the merits of the matter and all issues are kept open.

8. The application is disposed of accordingly.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)